

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 213
CP-99/ND/2021
CA-352/2021

IN THE MATTER OF:

Union of India (Through SFIO) ... Applicant

Versus

Century Communication Ltd. & Ors. ... Respondent

Under Section: 241-242 Comp. Act.

Order delivered on 26.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Satya Ranjan Swain with Adv. Ankush Kapoor

For the Respondent : Adv. Bhargav Thali, Sougat Mishra for R-13-14.
Adv. Sarim Khan for R-1.
Adv. Tilak Raj Arya for R-26.
Adv. Vijay Kr. Gupta for R-27.
Adv. Dev Hans Kasana for R-1.
Adv. Raunak Wahi for R-2.

For the Liquidator : Adv. Siddharth Banthia

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Due to paucity of time, the matter is adjourned to 03.06.2024.

Sd/-
(COURT OFFICER)